

1969-70	26.22	29.27
1970-71	32.66	32.95

उत्पादन और पोत लदान के आंकड़ों में अन्तर का लेखा गर्त-मुख स्टॉक, पतन को परिवहन में अग्रस्क और पत्र पर पुजित स्टॉक के अनुसार किया जाता है।

### Bill Re. Rights and Privileges of Hospitals Employees

1268. SHRI K. M. MADHUKAR :  
Will the Minister of LABOUR AND RE-  
HABILITATION be pleased to state:

(a) whether Government propose to introduce a bill in the current Session to protect the Rights and Privileges of the Hospital Employees, which were snatched away particularly after the recent judgement of 1970 of the Supreme Court of India; and

(b) if so, salient feature thereof ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF LABOUR AND REHA-  
BILITATION (SHRI BALGOVIND  
VERMA): (a) and (b). The question of  
undertaking legislation on this and other  
connected matters is still under Govern-  
ment's consideration.

12 Hrs.

### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DISCOVERY OF A PRO-PAKISTAN  
ESPIONAGE RING IN CALCUTTA

SHRI TRIDIB CHAUDHURI  
(Berhanpor) : I call the attention of the  
Minister of HOME AFFAIRS to the

following matter of urgent public impor-  
tance and I request that he may make a  
statement thereon :—

“The reported discovery of a pro-  
Pakistan espionage ring in Calcutta  
involving a former Cabinet Minister  
and a Deputy Minister of West Bengal  
Government and one ex-Member of  
Parliament”.

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS AND  
DEPARTMENT OF PERSONNEL  
(SHRI RAM NIWAS MIRDHA) :

Mr. Speaker, Sir, Government have  
seen Press Reports about the activi-  
ties of a Pakistani spy ring operating in  
West Bengal and the alleged involvement  
therein of some ex-Ministers of the Govern-  
ment of West Bengal and a former Mem-  
ber of Parliament from that State. The  
State Government have intimated that two  
persons, Shri Badrudduja, a former Mem-  
ber of Parliament and Dr. Golam Yazdani,  
a former Minister in the second United  
Front Government have been detained  
under the Maintenance of Internal Secu-  
rity Ordinance, 1971. Further inquiries  
are in progress.

SHRI TRIDIB CHAUDHURI : Be-  
fore I proceed to ask any question I must  
register my most emphatic protest agai-  
nst the way the Government has replied  
to this call attention motion. It seems in  
trying to be too clever the Government  
has tried to convince us that they only go  
by newspaper reports ; they only see news-  
paper reports and they hear no evil, see  
no evil and speak no evil. This doubly  
confirms in our minds the suspicion about  
the insinuation that has been only made  
by the same newspaper in which reports  
appeared about Pakistani spy ring, insi-  
nuations that have also been made by cer-  
tain eminent public men of West Bengal.  
This report appeared in the *Anand Bazar  
Patrika* and the *Hindustan Standard* on

[Shri Tridib Chaudhuri]

26th May in which it was specifically stated that "a Minister in the United Front Ministry used to hand over strictly confidential files to the Pakistan Government; a well-known Member of Parliament of this State received money from Pakistan for acting as its agent." "Going back a few years, a Congress Deputy

Minister collected information for Pakistani intelligence department." Pakistan, it has been alleged, helped two political parties in this state in different ways. Dealing specifically with the activities of the former Congress Minister the report says that "the Congress Minister always moved close to the then Chief Minister and other important leaders and passed on all sorts of information to Pakistan.

The Pakistani authorities would grant various facilities to his relations over there, "that means in Pakistan", "as a reward". It was stated that these facts were revealed in a dossier that has come into the hands of the Government of India. That was the report; not in the State Government's hand, but in the hands of the Central Government. The House should bear in mind that this involves the security and defence of the State and we are living in very troublesome times. Things that are happening in Bangla Desh, the hostile posture taken by Pakistan Government, clearly indicate that any moment, any aggression can take place. In spite of the hostile posture taken by Pakistan and by the friend by powers of Pakistan, the Government says, and wants the House to rest assured, that it has only seen the press reports, about the spying. Is this way the Central Government the Union Government, charged with the security and defence of the country, is expected to function and operate?

With regard to the insinuation made in the paper, the Government of India should have certainly seen these insinuations also when they have seen the press reports,

it has been specifically stated on the 26th in the same group of newspapers—the *Ananda Bazar Patrika* and the *Hindustan Standard* group—and they have specifically accused the Government as follows: The India Government however does not want any information to leak in the press; all attempts are being made to throw a curtain of secrecy over this news."

About the two arrests that have been referred to by the hon. Minister, the paper alleged that the Governments, both the Central Government and the State Government, were rather unwilling to institute a case against anybody, not because of lack of documents and incriminating evidence. The real reason is fundamentally different. The facts in the possession of the Government reveal that more than one person was implicated in this, not only politicians; there are Government officers, businessmen and many people who are very influential in social life. If a prosecution is launched in a court of law, then the names of many of these people would be drawn in. That is why neither the Central Government nor the State Government of West Bengal were at all enthusiastic to proceed to take any move in the matter. The paper has hinted that the two arrests made under the Maintenance of Internal Security Act have been made only as a sop to public opinion.

The question that naturally arises is this. We all know in this House, Syed Badrudduja, a former Member of this hon. House. Sir, I hold no special brief for Syed Badrudduja. But he is a man eminent in public life, and to put the record straight, I should also mention that in the last mid-term election, he worked against me, against my candidature. But even then, there is a thing called natural justice, and it must be put on record, it is already on record; it is a historical fact that Syed Badrudduja was one of these few Muslims in this country who had the

courage of conviction to oppose Muhammad Ali Jinnah on the Pakistan issue, who opposed the formation of Pakistan State. He was almost ostracised by the Muslim community in those days for having opposed the formation of Pakistan. He is now at the fag end of his life; he is aged 74. He is a man eminent in Public life. If you give a stigma like this, and then arrest him, what happens? Curiously enough these arrests have been made under newly passed internal Security Ordinance. I do not know why he has been detained only, and why the arrests have been Selective.

Apart from the former Cabinet Minister of the United Front Government, and a former MP who is now sought to be made out—Syed Badrudduja—it was also mentioned in newspapers as I have already read out from the report itself, that one former Congress Deputy Minister was involved.

Secondly, a very senior Government official—I do not know whether of the State Government or of the Central Government was involved. There are many other important people who, it appears, are involved. In view of the very serious situation and the serious charges that have been made, I specifically ask why these arrests have been made selectively and why they have been made under the Maintenance of Internal Security ordinance excepting that they were acting against the security of the State, no specific charge has been laid against them. I do not want to go by press reports, but I have a right to ask of this Government, who is the Congress Deputy Minister who was hanging about the former Congress Chief Minister, got the information and passed it on to Pakistan and why that person has not been arrested? Who is the Government Official involved and why has he not been held? It has been reported in the papers that this dossier came into the hands of Government about 1 1/2 months back.

Do the Government seriously want us to believe that they were only going by press reports and this dossier was not actually in their hands and that the West Bengal Government has acted entirely on its own? One of the officials of the Special Branch—his name has also been mentioned in the papers—Mr. Arun Mukerjee, Deputy Commissioner in charge of the Special Branch or Security Intelligence, has specifically stated that they have enough evidence to prosecute certain people in court on the charge of espionage. If that is so, why is the Government not granting clearance so that at least Mr. Syed Badrudduja can have the chance of clearing his name in a public trial? I stand for no spies. If they are any spies who act against the security of the country, let them be hanged by all means, but give them a fair trial. There is such a thing called natural justice. There cannot be anything called selective justice. When you took the powers, we knew how they would be used. These are the first two arrests under the new detention ordinance. You have to bear in mind that three bye-elections are in the offing and another bye-election was to be held. It has been publicly alleged that these arrests have been made to influence public opinion on the eve of the bye-election Mr. Syed Badrudduja was likely to contest the bye-election to Parliament that is soon coming. Therefore, I ask the Government, why they should not immediately start proceedings against these people against whom allegations have been made.

**SHRI RAM NIWAS MIRDHA :** There is no question of government adopting a causal attitude on this point. Government thinks this to be of a very serious nature and it has been dealing with this matter in a most serious manner. Why I mentioned about the press report was because the hon. Member himself, while calling the attention of the government, referred to press reports and as it turned out he himself quoted extensively from the press reports. That is the only reason.

**SHRI TRIDIB CHAUDHURI** I am not the government, he is in the government. When I ask him a question he should answer it on the basis of fact at his disposal. Does the hon Minister realize that he is making a laughing stock of himself and the government?

**SHRI RAM NIWAS MIRDHA** The question was based on a press report. Since the hon Member has quoted extensively from that, I merely said that government has seen the press report. I do not know what is wrong in that. Then I proceeded to say what action the Government of West has taken in this matter. I have myself said that action has been taken under the Maintenance of Internal Security Ordinance, in view of the extraordinary situation which the hon Member himself admits exists in that part of the country. I think it is proper use of the Ordinance and the discretion of the State Government has been properly exercised.

As regards the insinuation that it has been done in view of some impending by-elections, well, as a matter of fact, some by-election or mid-term election is always taking place in the country and if this kind of plea is accepted I do not think any action can be taken under this Ordinance even when there is an extraordinary situation.

As regards the other point which the hon Member raised, some Deputy Minister belonging to the Congress Party being involved in it, I will refer to a press report that the Deputy Chief Minister of West Bengal has denied that any ex-Congress Minister is involved in this case.

**SHRI B K DAS CHOWDHURY** (Cooch Bihar) The hon Minister has tried his best to give a clear answer to the point raised. Even then I must say that it was not very much clear. It was specifically stated in the calling attention that this news has appeared in the press. The hon Minister stated in reply to Calling Attention that

government have seen the press reports. Is it enough? Are we here simply to hear what the press report? Should the Minister merely repeat that? Should we not know the real facts which are within the knowledge of the government? I must say that this is very much reprehensible. The facts as stated very clearly show two things. An espionage ring has been in existence for a long time. Immediately after the 1962 debacle arising out of the Chinese aggression on the NEFA border then Defence Minister admitted on floor of the Lok Sabha that there are serious gaps of efficiency in our intelligence department and intelligence branch. Though both China and Pakistan are our neighbouring State, we are not having good relations with them. Yet, our intelligence department and intelligence officers did not take so much care to go in to the entire matter very seriously when an espionage ring was functioning for Pakistan and China.

Some hon Members seem to be very much agitated that this is being done just before the mid-term elections or the by-elections in West Bengal. In the press report it has been stated that these two persons are Dr. Golam Yazdani, a former United Front Minister—at that time he belonged to CPM and Shri Badrudduja, (Interruption)

**SHRI JYOTIRMOY BOSU** (Diamond Harbour) Sir, I would request you not to permit him to make an insinuation. What he is saying is baseless.

**MR SPEAKER** but he did not object when the name of a Congress Minister was mentioned?

**SHRI JYOTIRMOY BOSU** If the other side is sleeping, why should I worry about it? (Interruptions)

**SHRI B K DAS CHOWDHURY** Even during the last election it was mentioned that a sum of Rs. 10,000 was given to some of the political elements.

In view of all these facts I would like to know from the Government whether the Government has got the full report. The report says that the Government has got a dossier of not only the persons but the machinery and could be created against some of the persons. Some public men and political party leaders are also involved. Will the Government be good enough to state the names of those political leaders; otherwise, all political party Leaders might be involved. Let it be very clear and fair. Who are those political party Leaders; or, should we presume that some of the political elements I would not mention the names who are still thinking of and are utilising the position of this Government, particularly the Prime Minister, with that of Yahaya Khan in relation to East Bengal and West Bengal, are also involved in this espionage ring? That also should be made very much clear.

In some papers it was also mentioned that the Headquarters of this espionage spy ring, though apparently from the recent press reports, it seems is in Calcutta. But it is not so; it is in Delhi. One gentleman, who used to work as courier in the Pakistan High Commission in Delhi, Mr. Qudus, is in possession of certain incriminating documents. Have the Government got this information and have they referred the matter to the intelligence branch to inquire against all the persons with whom Mr. Qudus had a relation? It will give some more revealing facts to the Government.

So, I request the hon. Minister to make a very brief and frank statement clearly setting out the names of those persons, political party Leaders and political elements who are involved in this espionage ring.

Finally, I would also like to know from the Government whether this Government is in touch with the state Government of West Bengal and whether they have said that the State Government of West Bengal are already coming to the conclusion that an open trial and proceedings will be started very soon.

**SHRI RAM NIWAS MIRDHA:** The hon. Member, wants to know the names of persons and political parties who are implicated in this matter, where the headquarters of this spy ring are and who the couriers are. All I can say is that it is not in the public interest to disclose all these facts.

**SHRI SAMAR GUHA (Contar):** It is in the interest of the Government, not at all in the interest of the people and the security of the nation, not to give this information.

**SHRI RAM NIWAS MIRDHA:** The whole matter is being investigated by the West Bengal Government and were in touch with the West Bengal Government. All possible assistance that can be given to them is being given in this matter. It would not be proper that we go into the various details about names of persons etc., before the investigations are over.

**SHRI DEVINDER SINGH GARCHA (Ludhiana):** A few days ago the Minister of Home Affairs made a statement in this House that the situation obtaining on the borders of Bangal Desh was a very abnormal one and that the normal ground rules could not be observed. Now we come on the revelation that we are faced with a very serious problem of internal security, that treachery has seeped up to the very highest echelons of our national life, of our body politic as such. I think, this is a situation of very grave emergency. My question or suggestion is simply this. Would the Government have the courage to recognise the situation as one of grave emergency and declare it as such in all States surround or touch upon Bangla Desh borders; or, will it be deterred by the semantics of parliamentary debate?

**SHRI RAM NIWAS MIRDHA:** Government does realise that the situation is a very serious one and anyone, who would be found guilty of treachery to the country, will be very seriously dealt with.

[Shri Ram Niwas Mirdha]

But we are committed to a parliamentary system of Government and, I think, we should work it as well as we can. Therefore, whatever extraordinary measures would be taken would be limited to what is most essential as happened in this case. It was exactly to meet such situations and emergencies that this Ordinance was promulgated. This Ordinance and other legal powers available to the Government will be used to put down these things.

SHRI INDRAJIT GUPTA (Alipore) :

Sir, I am not much encouraged to ask questions because it is obvious we are not going to get any information from the Government. I think, about 90 per cent or more of the Call Attention Notices that you consider everyday are based on press reports. There is no other way by which we can get information. The hon. Minister is studiously refusing to go beyond anything that we have seen in the press.

All I would like to say is this that in these cases of arrests which have taken place, either they have got evidence or they have not got evidence. I do not think there can be any third position. If they have not got any concrete evidence on the basis of which specific grounds can be given or specific charges can be made, then, it means they have acted only on suspicion. In that case, I would say that the use of the Ordinance on the basis of mere suspicion against prominent public men is something which is most reprehensible and this method should never be resorted to.

The Government refuses to give information. It means the Government is putting a premium on any type of rumour or speculation or anything which may go on in this country. The hon. Minister refuses to take Parliament into confidence which means he keeps the doors wide open to any kind of rumour or speculation regarding anybody, any person, or any party, that anybody may choose to indulge in.

I cannot forget that Mr. Badrudduja was put under preventive detention in the year 1965 also during the Indo-Pakistan hostilities. At that time, it was not stated anywhere that he was arrested for, or found indulging in, any type of espionage activity. No grounds were given at least as far as we know. He was kept in detention for several months, and ultimately, he was released after the hostilities were over. Subsequent to that, he again stood for election and he came to this House as an elected Member of this House. He discharged his duties here. So, quite obviously, upto that time, at any rate, neither the Central Government nor the State Government, nor any body else, had any grounds on which they could say that Mr. Badrudduja indulged in espionage activities. Yet, some sort of stigma was attached to him. Not only to him. At that time, a very large number of persons belonging to the minority community were put under preventive detention and were subsequently released. They can say it was a preventive measure based on suspicion, based on nothing more than that. But such is not the present case.

A story has been made out, at least in the press, and it is upto the Government either to deny that story or to corroborate that on the basis of whatever evidence they have in their possession. The story in the press is that some documents or some papers in which the names of certain persons have been found have come into the possession of the Government and that these documents were intercepted by our Border Security Force when some person or persons who were employed in the Pakistan Deputy High Commissioner's Office in Calcutta—the Deputy High Commissioner who later defected to Bangla Desh—were trying to smuggle out papers and documents to Pakistan.

They were intercepted by the B.S.F. and these papers have come into our possession. Will the hon. Minister at least tell us whether there is any semblance of truth in this

story and, if so, who are those persons, who were trying to smuggle out these things and who were intercepted by the B.S.F., presumably apprehended by them. They have not been arrested; they have not been detained. Who are they? Are they Pakistanis or are they Indian citizens? We know nothing about it. The hon. Minister refuses to tell us anything.

My only point is this. On the face of it, we can all speculate on many things. I am not prepared to accept either of these versions, I am not prepared to dismiss that anybody cannot be indulging in espionage simply because he is a political figure. We know what has happened in other countries. We have many famous espionage cases on record. But those cases were all brought to light, public trials were held on the basis of concrete evidence and, either people were found guilty and convicted or they were acquitted. Nobody in this country or in this House, I am sure, wants that if in respect of any person, no matter to which party he belongs and however eminent he may be in public life, it is proved that he is guilty of espionage, he should be left off. Nobody wants that. On the face of it, one can go on speculating. If some Minister is involved, whether of the Congress or of the CPM or some other party, I am not interested on the face of it. A minister, presumably, by virtue of being a minister, may have access to certain information which may possibly be of some use to the other side if it is passed. But, I do not know about it.

Here, Mr. Badrudduja was not a Minister. He was a very ordinary humble sort of person leading a very modest sort of life. What possible access could he have to such top-secret files and top secret information which would be of value to the Pakistanis? We can go on speculating anything and we can go on talking things like that. But I want to ask the Government whether they have got any evidence or not. If they have not got evidence,

if they are proceeding only on the basis of suspicion, then they will lay themselves open to the charge which has been hurled here, that this is a matter of vindictiveness, political motivation etc. etc.

If they have got evidence, we hope, they will tell us that the necessary process of open trial will be gone through, that they will take action in a court of law and that a proper trial would be held so that these people have got a fair chance to defend themselves. If they are guilty that can be proved only on the basis of concrete evidence, not otherwise.

**SHRI RAM NIWAS MIRDHA :** The State Government has taken action under the Maintenance of Internal Security Ordinance, which also provides a certain procedure for dealing with such matters. Whatever allegations the State Government have would have to be conveyed to the detainees within five days. Then there is a procedure in the Ordinance for bringing up that matter before a 3 man Advisory Committee which would consist of High Court judges or persons of that status. Therefore, it is not true to say that things are done in an arbitrary manner.

It is true that extraordinary situation—the present one—need extraordinary legislation of the type that has just been enacted. But care is taken to see that necessary safeguards are provided at every stage and protection given to the persons concerned as the law would permit.

About the holding of an open trial, it is too early to say what the State Government would do in the matter. They are still investigating the whole thing and if their investigation reaches a certain stage, a regular case would be filed and prosecution launched, I think the State Government would do that when they reach that stage. But, at this stage, it is too early to say what action will be taken with respect to this matter.

**SHRI SAMAR GUHA :** We would like to know why the Government have taken a hush-hush attitude in regard to a serious matter which opens them up seriously to the criticism that has been offered that they have acted with political motive and in a vindictive manner against some political leaders and some political parties. This is what one would think unless the Government come forward with the full story and with the full seized documents which they have in their possession in regard to the activities of the Pakistani espionage ring.

The hon. Minister stated that it is not in the 'public interest' that he should disclose the facts found in those seized documents. I do not understand how this public interest come in. In the press report names have been mentioned. It involves the integrity of Congress, CPM and other parties too. A number of top leaders, political leaders, figure in regard to the Pakistani spy-ring.

Also, it has categorically mentioned the names; of course, it does not mention the name but refers to one journalst. It has also mentioned about a few top officials. The integrity of the political leaders, political parties, a journalist and also a few top officials is seriously involved. Is that not a matter of public importance ?

Secondly, in view of the fact that in the eastern region of India today, a serious situation is developing and every day the Pakistani spy-rings are operating and they are being arrested, is it not also in the interests of the nation that the functioning of these two parties and those political leaders who are supposed to have been involved in the activities of Pakistani espionage should come to the limelight so that the people may know ?

I am very sorry to note that secretary of the Communist Marxist Party has said that this is a sordid conspiracy to terrorise the people of the minority community. To me, any person who is involved in espionage

activity or spying against his own nation does not belong to any community or to any political party, He is a traitor. He is a spy and he should be treated as such.

No political party or no community has any relevance to this question of a minority community or majority community being involved as such. But if Government keep it hush-hush, then, naturally, the other parties will take advantage of it and criticise them and say Government want to take political advantage out of this.

The whole matter is an alarming commentary on the inefficiency of our intelligence working in the eastern region, because this espionage ring has been operating there for the last five years, but they could not unearth even a little bit of it. Even now, they have not unearthed those documents but only the border security force people have done that job for the intelligence,

Again, as regards the Cabinet Minister of the UF Government, Mr. Yazdani, he was in charge of pass-ports and issuing visas for Pakistani nationals. It has appeared in many papers in West Bengal that Mr. Yazdani, violating the Central rules, was issuing a number of visas to Pakistani infiltrators to moves about in West Bengal and to go to any place whatsoever. These reports appeared two years before in any papers. I want to know from Government why they have not taken...

**SHRI JYOTIRMOY BOSU :** on a point of order the hon. Member has mentioned the name of a former Minister of UF Government. He is not here to defend him, self. So how can he mention his name here ?..... (*Interruptions*)

**Mr. SPEAKER :** I am not allowing any points of order, The hon. Member is only repeating what has appeared in the papers,

**SHRI JYOTIRMOY BOSU :** We know about this Member. We know how he is a CIA agent... (*Interruptions*)

**SHRI C M STEPHEN** (Muvattupuzha) These people are traitors and they should be dealt with as such (*Interruptions*)

**SHRI JYOTIRMOY BOSU** those marks should be expunged

**MR SPEAKER** Why should they be expunged ?

**SHRI P R DAS MUNSI** (Calcutta south) They are trying to protect the traitors. Why should anyone object to that ?

**SHRI SAMAR GUHA** Shri Jyotirmoy Basu has got elected for a second time, and he should now feel tired of repeating the accusations of CIA agent

**MR SPEAKER** May I request the hon Member to conclude and cool down also ?

**SHRI JYOTIRMOY BOSU** Are you going to allow anyone here to malign some body who has been detained for the political interest, and especially a former Minister ? The hon Member has no right to do that. How can he be allowed on the floor of the House to malign a person who is not here to defend himself, a man who has functioned as a minister ?

**MR SPEAKER** I am not allowing him. So, why should he get up and interrupt ?

**SHRI KRISHNA MENON** (Tiruvendim) Anyhow, he has said it all the same

**SHRI SAMAR GUHA** These reports appeared in many papers in West Bengal. I want to know from Government why they did not intervene in the matter and take steps. If they had found that the reports appearing in the papers were wrong naturally those Ministers against whom accusations were levelled could have been absolved.

But no contradiction has come from any quarter. Government also did not take action.

It will be absolutely wrong on the part of Government to use the Maintenance of Security Act to imprison a person charged with such grave charges as those of espionage. I want to know whether Government will without delay bring those persons who have been arrested public trial.

Thirdly the Deputy Chief Minister of West Bengal has mentioned at a press conference yesterday that investigations against 7 other persons are also continuing. It is also in the interest of the country that he should disclose the name of these 7 persons as also the names of those political parties against accusations have been made. In addition, he should also disclose the names of the journalists and top officials implicated in this.

I want to ask whether Government will repeat the same thing which they did during the time of the India China war when they refused to disclose the names of those person who were having account in the Bank of China whose names have not even today been published. Are Government going to publish the name of those person involved in this espionage ring caught for working for Pakistan ? Also are Government going to overhaul the whole intelligence service in West Bengal and other eastern regions of India ?

**SHRI RAM NIWAS MIRDHA** The hon member has raised a number of points and made a number of observations. He says that our intelligence services in Bengal should be strengthened and should be made to inquire into these things. It is exactly because our intelligence has been working in an effective way that these things have

[Shri Ram Niwas Mirdha] come to light and have come to a stage where a definite investigation could be connected and action taken

**SHRI SAMAR GUHA :** The BSF found this out, not the, Intelligence

**SHRI RAM NIWAS MIRDHA** The hon Member mentioned about several items of news which have appeared in this press and asked why Government have not denied them If he expect Government to deny or accept all or most of them, I think it is not possible to do so All these matters are under investigation by the State Government They have just taken certain steps they are still delving into the matter in a serious way, If more things come to light definitely action will be taken

I would certainly appeal to the hon member not to bring in political motives or communal considerations in a situation like this I think it is very improper to say that these gentlemen have been arrested because they belong to a minority community The question is one of national security and to bring in a communal element in an important and delicate matter like this is not at all defitting the dignity of the House or that of the hon member

12 43 HRS

#### PAPER LAID ON THE TABLE

**REPORT AND REPORT OF THE REHABILITATION INDUSTRIES CORPORATION LIMITED, CALCUTTA**

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA)** On behalf of Shri Khidaiker, I beg to lay on the table a copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the companies Act, 1956

(1) Review by the Government no the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1969-70

(2) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta for the year 1969-70 along with the Audited Account and the comments of the Comptroller and Auditor General thereon

[Placed in Library See No LT-287/71]

#### FERTILISER (CONTROL) AMENDMENT ORDER

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P SHINDH)** I beg to lay on the table a copy of the Fertiliser (Control) Amendment Order, 1971 (Hindi and English versions) published in Notification No G S R 690 in Gazette of India dated the 12th May, 1971 under sub-section (6) of section 3 of the Essential Commodities Act 1955 [Placed in the Library See No 288/71]

#### Delhi, Meerut and Bulandshahr Milk and Milk Product Control Order

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH)** I beg to lay on the table a copy of Delhi, Meerut and Bulandshahr Milk and Milk Product Control Order, 1971, (Hindi and English versions) published in Notification No S O 1911 in Gazette of India dated the 3rd May, 1971 under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library See No LT 189/71]